

C E N T R A L A D M I N I S T R A T I V E T R I B U N A L
P R I N C I P A L B E N C H
N E W D E L H I .

O.A. No. 1824 of 1994

New Delhi, this the 12th day of Sept., 1994.

Hon'ble Mr Justice S.K.Dhaon, Acting Chairman
Hon'ble Mr B.N.Dheundiyal, Member(A)

Shri Sukhvir Singh
Birla Mandir,
Gole Market,
New Delhi Applicant.

(through Mr S.M. Rattanpal, counsel for the petitioner)

vs.

1. Union of India through
Secretary,
Ministry of Planning,
Planning Commission,
Yojna Bhavan,
Sansad Marg,
New Delhi.
2. The Secretary,
Ministry of Personnel, P.G. and
Pension,
Department of Personnel & Training,
North Block,
New Delhi.
3. Senior Research Officer,
Education Division,
Planning Commission,
Yojna Bhavan,
Sansad Marg, New Delhi.
4. The Under Secretary,
Education Division,
Planning Commission,
Yojna Bhavan,
Sansad Marg,
New Delhi.

Order (oral)

Justice S. K. Dhaon, Acting Chairman

The verbal order dated 20.11.1991, whereby the services of the applicant were allegedly terminated is being impugned in the present application. This O.A. has been presented to this

(3)

Tribunal on 7.9.1994. The limitation for filing this O.A. expired on 19-11-1992.

2. In order to explain the delay, photo-copies of certain medical certificates have been produced. The first is dated 25.10.1993. There are two other certificates of the subsequent dates. Assuming these certificates to be genuine, they are of no avail to the applicant. These certificates indicate that the applicant fell ill on or before 25.10.1993. No explanation is forthcoming why the O.A. was not presented on or before 19.11.1992. We are, therefore, unable to condone the delay. The application is dismissed as barred by limitation.

B.N.Dhundiyal
(B.N.Dhundiyal)
Member (A)

S.K.Dhaon
(S.K.Dhaon)
Acting Chairman.

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